

## IN THE HIGH COURT OF BOMBAY AT GOA

## LD-VC-CW-217-2020

Shambhu Pauto Pagi @ Kankonkar ...Petitioner.

Versus

State of Goa And Ors. .... Respondents.

Mr. Shivan Desai, Advocate for the Petitioner.

Mr. Devidas J. Pangam, Advocate General with Mr. Geetesh Shetye, Additional Government Advocate for the Respondents No.1 and 3.

Mr. Sudesh Usgaonkar, Advocate for the Respondent No.2.

Mr. H. D. Naik Advocate for the Respondents No.5, 6 and 7.

**CORAM : M.S. SONAK &**

**SMT. M.S. JAWALKAR, JJ.**

**DATE : 19<sup>TH</sup> OCTOBER,2020.**

**P.C.:**

Mr. S. Usgaonkar, learned Advocate for the respondent no.2 seeks some time to file a reply. Accordingly, time is granted up to 06/11/2020 to file reply. Advance copy

of the same to be furnished to the learned Counsel for the petitioner.

2. Mr. D.J. Pangam, learned Advocate General appears for the respondent no.3 points out that though technical clearance was granted to the petitioner in this matter, now, a notice has been issued to the petitioner requiring him to show cause as to why the same should not be withdrawn.

3. Mr. Shivan Desai, learned Advocate states that a reply to this Show Cause Notice will be filed within one week from today, if the same is not already filed. We make it clear that the pendency of this petition is not to be construed as any sort of restraint upon the respondent no.3 to proceed with the Show Cause Notice. In fact, in the interest of justice we think that the petition will be disposed of at an early date one way or the other.

4. We now post this matter for consideration on 23/11/2020.

**SMT. M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

MV